

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SHREE NARMADA ARCHITECTURAL SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Narmada Architectural Systems Limited
2.	Date of incorporation of corporate debtor	07.02.2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GJ2000PLC037316
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 95/1, Paikiopp Apna Ghar Society, Bholav, Bharuch, Gujarat - 392001
6.	Insolvency commencement date in respect of corporate debtor	10.12.2019 (Certified copy of order received on 13.12.2019)
7.	Estimated date of closure of insolvency resolution process	07.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Kumar Bhagat IBBI Registration No. - IBBI/IPA-001/IP-P00856/2017-18/11438
9.	Address and e-mail of the interim resolution professional, as registered with the Board	103-104, Panchdeep Complex Mithakhali Six Road, Navrangpura, Ahmedabad - 380009 Email - mbhagat2003@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	103-104, Panchdeep Complex Mithakhali Six Road, Navrangpura, Ahmedabad - 380009 Email - mbhagat2003@gmail.com
11.	Last date for submission of claims	27.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link - https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



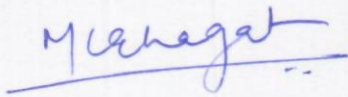
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Narmada Architectural Systems Limited** on **10.12.2019**.

The creditors of **Shree Narmada Architectural Systems Limited** are hereby called upon to submit their claims with proof on or before **27.12.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

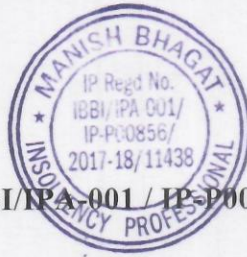
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



(Manish Kumar Bhagat)

IBBI Registration No. - IBBI/PA-001 / IP-P00856/2017-18/11438



Date : 16.12.2019

Place : Ahmedabad